

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated : This the 06th day of JANUARY 2004.

Contempt Application no. 168 of 2003  
in  
original Application no. 1023 of 1999.

Hon'ble Mr. V.K. Majotra, Vice-Chairman  
Hon'ble Mr. A.K. Bhatnagar, Member (J)

Basiruddin, S/o Sekh Panaru,  
R/o Bahadurpur P.O. Parao,  
Varanasi.

... Applicant

By Adv : Sri S.K. Dey & Sri S.K. Mishra

V E R S U S

Sri Neeraj Kumar, D.R.M., N.E. Rly.,  
Sonepur (Bihar).

... Respondent

By Adv : Sri K.P. Singh

O R D E R

Mr. V.K. Majotra, VC.

Heard Sri S.K. Mishra, learned counsel for the applicant and Sri K.P. Singh, learned counsel for the respondents.

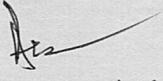
2. OA no. 1023 of 1999 was disposed of vide order dated 30.9.2002 directing respondent no. 2 or Competent Authority to decide the applicant's representation with a reasoned, speaking and detailed order.

3. Compliance affidavit has been filed today in the Court, Copy of which has been supplied to learned counsel for the applicant today. Respondents have passed order dated 16.12.2002 in compliance of the direction and

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the applicant has been paid an amount of Rs. 15,365/- against the claim of Rs. 33,130/-. In this order respondents have supplied details about why he has been paid a sum of Rs. 15,362/-. In this manner Tribunal's direction has been complied with. If the applicant is aggrieved, he shall have liberty to take legal recourse. Accordingly the contempt application is dismissed. Notice of contempt is discharged.

  
Member (J)

V.K. Majah  
6.1.2004  
Vice Chairman

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